

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Ins) No. 19 of 2020**

**IN THE MATTER OF:**

**Ujwal Gupta, Director of Greenworld International Pvt. Ltd. & Ors. ....Appellants**

**Vs.**

**Italimpianti Orafi Spa & Ors. ....Respondents**

**Present:**

**For Appellants: Ms. Vrinda Agarwal, Advocate**

**For Respondents: Mr. Chandra Shekhar Yadav, Ms. Gitanshi Arora and Mr. K.K. Mishra, Advocates**

**O R D E R**

**03.02.2020:** Learned counsel for the Appellant submits that the Appellants are making endeavour for settlement, in so far as Respondent No. 1 is concerned.

Learned counsel for the Resolution Professional submits that apart from claim of 'Operational Creditor' (Respondent no. 1), he has received the claim of one Financial Creditor – 'Union Bank of India'.

Learned counsel for the appellant expresses the intention of appellants to settle with both the creditors through mechanism contemplated under Section 12 A of I&B Code.

One more opportunity is granted to take effective steps, failing which the appeal may be considered on merit.

Learned counsel for the Appellant shall provide complete set of paper book to the learned counsel for the Respondent within two days.

List this appeal 'for orders' on **28<sup>th</sup> February, 2020.**

[Justice Bansi Lal Bhat]  
Member (Judicial)

[Justice Venugopal M.]  
Member (Judicial)

[Shreesha Merla]  
Member (Technical)